

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2681
TO BE ANSWERED ON 17th MARCH, 2017
QUALITY OF MEDICAL EDUCATION**

2681. SHRI N.K. PREMACHANDRAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to upgrade the quality of Medical education in the country;
- (b) if so, the details thereof;
- (c) whether the State Governments and Universities are competent to exempt the qualifications prescribed by Medical Council of India (MCI) for appointment and promotion of faculty in medical colleges and if so, the details thereof;
- (d) whether it has come to the notice of the Government that the certain State Governments are giving exemptions to the faculty from publication of papers as prescribed by MCI for promotion to the next higher post;
- (e) if so, the action taken by the Government against the violation of the regulations of MCI; and
- (f) whether the MCI has given approval to the colleges having faculty without paper publications as prescribed by the MCI and if so, the reasons for exemption?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): The Medical Council of India (MCI) is the statutory body responsible for establishing and maintaining high standards in medical education. The Regulations are amended from time to time with the previous approval of Central Government to take measures towards enhancement of the quality of medical education.

With the passage of IMC Amendment Act, 2016, a uniform entrance examination for admission to medical courses in the country viz. National Eligibility–cum–Entrance Test (NEET) has been introduced from Academic Year 2016-17. It would help curb malpractices in medical admissions especially in private medical colleges, will lead to greater transparency and ensure better standards of Medical Education. Provision for combined counseling for admission to all UG and PG courses including Private Medical Colleges/Deemed Universities has been made through amendment in GME and PGME Regulations of MCI.

(c) to (e): Minimum requirement for appointments and promotions of faculty in medical colleges are prescribed under MCI's Minimum Qualifications for Teachers in Medical Institutions Regulations, 1998. These regulations are binding on all the medical colleges in the country. No authority can grant exemption.

(f): As informed by MCI, while considering the Declaration Form of the faculty during assessment, the eligibility of the faculty is decided according to the MCI's Minimum Qualifications for Teachers in Medical Institutions Regulations, 1998. If they do not fulfill the same, they are not considered eligible as faculty for both UG and PG courses.